

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 419 of 1994

Friday this the 18th day of March, 1994

CORAM

Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman

Hon'ble Mr. P.V. Venkatakrishnan, Administrative Member

P. Purushothaman Nair,
Extra Departmental Stamp Vendor
Vaikom H.P.O
Kettayam.

....Applicant

(By Advocate Mr. N. Unnikrishnan)

Vs.

1. The Chief Post Master General,
Kerala Circle, Thiruvananthapuram.

2. The Director of Postal Services,
Kochi.

3. The Post Master General,
Kochi.

4. The Senior Superintendent of
Post Offices, Kettayam.Respondents

(By Advocate Mr. V. Ajith Narayanan, ACGSC)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant claims a right to be appointed as Postman on the basis of the service already rendered by him. At least in the first instance he must raise his claims before the third respondent Post Master General, Kochi. We had occasion to comment (O.A. 367/94) on attempts made by certain persons to invoke the jurisdiction of this Tribunal in the first instance when other remedies are available.

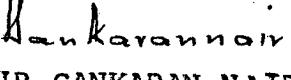
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2. We permit applicant to make a representation before third respondent, and third respondent shall pass a reasoned order within three weeks of the date of receipt of the representation. Third respondent will also consider whether the appointments in question can wait till he takes a decision on the representation.

3. With the aforesaid observations/directions application is disposed of. No costs.

Dated 18th March, 1994.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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